

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA

UNSTARRED QUESTION NO. 1284

TO BE ANSWERED ON THE 6TH DECEMBER 2021/ AGRAHAYANA 15, 1943 (SAKA)

Bank Loans to Government of Haryana

1284. SHRI DHARAMBIR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the loans given to the Government of Haryana from 2014 till date by various banks; and
- (b) the details of loans sanctioned to various companies and corporation owned by the State Government of Haryana from 2014 till date?

ANSWER

THE MINISTER OF STATE FOR FINANCE
(DR. BHAGWAT KARAD)

(a): As per the provisions of clause (b) of sub-section (1) of section 21A of the Reserve Bank of India Act, 1934, the Reserve Bank of India (RBI) may by agreement with any State Government, undertake issue of any new loans by that State Government, and in accordance with the same, RBI acts as banker to all State Governments in India, except Sikkim. Thus, new loans of the State Governments are issued by RBI (and not by banks) in RBI's capacity as banker to the Government.

(b): Details of loans sanctioned to various companies and corporations owned by the State Government of Haryana are at Annex.

Lok Sabha Unstarred Question no. 1284, for 6.12.2021

Details of loans sanctioned by PSBs to various companies and corporations owned by Government of Haryana, since 1.4.2014 and up to 30.11.2021

Amount in crore Rs.

S. No.	Bank	Sanctioned amount
1.	Bank of Baroda	7,796
2.	Bank of India	4,300
3.	Bank of Maharashtra	0
4.	Canara Bank	5,438
5.	Central Bank of India	2,050
6.	Indian Bank	13,262
7.	Indian Overseas Bank	600
8.	Punjab National Bank	15,602
9.	Punjab and Sind Bank	300
10.	State Bank of India	9,800
11.	UCO Bank	5,450
12.	Union Bank of India	5,528

Source: Public Sector Banks
